

2. As per income tax records the Society has shown mainly interest income from fixed deposits and saving Bank accounts and some small income from transfer/admission fee, service charges and miscellaneous income.

3. The income tax paid by the Society during the last three assessment years is as under :

Tax paid (In rupees lakhs)		
1992-93	1993-94	1994-95
1.73	7.06	6.32

4. Certain complaints regarding violation of bye-laws of the Society, non-payment of income-tax, mismanagement of funds and excessive expenditure in celebrations and other activities by the Co-operative Society were received by the Income-tax Department. The allegations made in the complaints were investigated by the Income-tax Department. The information regarding violation of bye-laws of the Society has been passed on to the Registrar of Co-operative Societies. As regards allegations of excessive expenditure in celebrations and other activities, the same were examined during the course of assessment proceedings for assessment year 1993-94. In the computation of income of the Society for assessment year 1993-94, the following expenses have been disallowed.

(a) Expenses on installation of iron gate	Rs. 4,44,924/-
(b) Holi Milan festival expenses	Rs. 2,07,867/-
(c) Expenses on clearance of back lane Malwa (Garbage)	Rs. 56,802/-
(d) Expenses on fogging operation	Rs. 51,394/-
(e) Salary to security guards	Rs. 1,18,521/-
(f) Expenses on guide map	Rs. 5,500/-
(g) Postage expenses	Rs. 10,000/-

5. The assessments for assessment year 1994-95, 1995-96 and subsequent years will be completed keeping in view the findings given in the assessment order for assessment year 1993-94 in respect of above mentioned items of expenditure.

Production of Clothes

472. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of TEXTILES be pleased to state:

(a) whether there has been increase in the cotton yarn prices between 1991-92 and 1994-95 in the country;

(b) If so, whether during the said period prices of synthetic yarn increased by lesser percentage;

(c) if so, whether in view of lower prices of synthetic yarn, production of synthetic cloth has increased;

(d) if so, the percentage increase in the production of such cloth between 1991-92 and 1994-95; and

(e) the percentage increase in the production of cotton cloth during the said period ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G.VENKAT SWAMY) : (a) Yes, Sir.

(b) Yes, Sir.

(c) to (e) Besides other factors, the lower prices of synthetic yarn have helped in increasing the production of synthetic cloth. The production of cotton cloth, blended cloth and 100% Non-Cotton cloth have increased by 15.6% 31% and 43.2% respectively during the period 1991-92 and 1994-95.

Task Force to Evolve Standardised Documents for Tendering

473. SHRI BOLLA BULLI RAMAIAH : Will the Minister of FINANCE be pleased to state :

(a) whether his ministry in collaboration with World Bank has set up a task force to evolve standardised documents for tendering;

(b) if so, the details thereof; and

(c) the extent up to which it is likely to enable Indian projects more competitive and in accordance with the internationally accepted norms ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Yes, Sir.

(b) A Task Force headed by Additional Secretary, Department of Expenditure, was constituted in May, 1993 in order to examine the Standard Bidding Documents of the World Bank with a view to their appropriate indigenisation for use in the World Bank (WB) aided projects. On the basis of its recommendations, Government made the mandatory use of the following Standard Bidding Documents for International Competitive Bidding for World Bank aided projects :-

- (i) Procurement of Civil Works;
- (ii) Procurement of Goods;
- (iii) Prequalification of contractors for Civil Works;
- (iv) Procurement of Pharmaceuticals and Vaccines; and
- (v) Selection of Consultants.

However, in view of the revised Procurement guide lines of World Bank with effect from January, 1995, the Task Force, Inter-alai, is currently examining these documents. Further, it is also in the process of standardising documents for National Competitive Bidding in respect of World Bank projects.

(c) The World Bank procurement rules/procedures, inter-alai, seek to allow all eligible bidders an opportunity to compete in providing all goods/works financed by the Bank, to encourage the development of domestic contracting and manufacturing industries in the borrowing countries, and to bring transparency in procurement procedures for World Bank aided projects. The present efforts of the Task Force in consultation with the World

Bank officials are to achieve the above objectives in the Indian context.

Japanese Investment

474. SHRI RAM KAPSE : Will the Minister of FINANCE be pleased to state :

(a) whether Japanese Minister of International Trade and Industry had visited India in January, 1996 and held discussions with the Union Ministers and other Officials;

(b) whether any Japanese investment are likely in pursuance of these discussions; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Sugar Mills

475. SHRI RAM NAGINA MISHRA : Will the Minister of TEXTILES be pleased to state :

(a) the number of Public sector sugar mills running in U.P. and Bihar;

(b) the outstanding dues of farmers against these mills, mill wise;

(c) the outstanding dues against these mills under Government and non-Governmental head; and

(d) the steps taken by the Government for revival of these mills ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G.VENKAT SWAMY) : (a) There is one Sugar Mills namely Ganesh Sugar Mills at Anandnagar under NTC (UP) Ltd. There are no Public Sector sugar mills in Bihar.

(b) No dues are outstanding to the farmers from Ganesh Sugar Mills.

(c) Ganesh Sugar Mills have dues to the extent of Rs. 5.73 crores to NTC (P) Ltd. Govt. of U.P. and IFCI.

(d) Being a sick unit their case has been referred to BIFR wherein the matter is presently pending. The next date of hearing of the BIFR has been fixed for 11.3.96.

Air Services for N.E. Region

476. SHRI MOHAN SINGH (Deoria) : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether daily air service is being made available for promoting tourism in Nagaland, Manipur, Tripura and Mizoram;

(b) if not, the reasons therefor;

(c) whether the capitals of North-eastern States have been linked with the daily flights of Indian Airlines; and

(d) if not, the reasons therefor ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Regular air services are being provided to Dimapur, Imphal, Agartala and Aizwal by Indian Airlines and other Private Operators.

(c) and (d) Indian Airlines, at present, has no plans to link any new station in the North East due to crew constraint. However, private operators are encouraged to add new stations including places in North Eastern States.

[English]

Disbursement of loan under P.M.R.Y.

477. SHRI A. CHARLES : Will the Minister of FINANCE be pleased to state :

(a) the target which was fixed for the disbursement of loan under the Prime Minister Rozgar Yojana in Kerala particularly in Trivandrum during 1995;

(b) whether the target has since been achieved;

(c) if not, the details of the banks which have not achieved the targets and the reasons thereof; and

(d) whether certain banks are insisting on collateral security for payment of such loans and if so, the action taken by Government for implementing this scheme as per the guidelines laid down for purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) As per the information received from the Office of the Development Commissioner (Small Scale Industries), the progress under Prime Minister's Rozgar Yojana (PMRY) for Kerala and Thiruvananthapuram during 1995-96, as on 31st January, 1996 (latest available) is as under :-

	Target	Number of Applications	
		Sanctioned	Disbursed
Kerala	15,000	7,998	4,870
Thiruvananthapuram	1,600	1,009	535

(c) Since the financial year 1995-96 is still underway and the final position would be known only sometime after the completion of the financial year, the details of the banks which have not achieved the targets alongwith the reasons, thereof, can not be indicated at this stage.

(d) Reserve Bank of India has stated that reports of insistence of collateral by banks in some cases were received. All banks have been advised time and again not to insist collateral and to adhere to the guidelines issued for the scheme. Having regard to the importance of this scheme in the context of increasing self-employment opportunities, the progress of implementation of the scheme is being monitored regularly. The Chief Executives of banks implementing the PMRY have been advised that the implementation of the scheme should be promptly attended to. They have also been advised that an Officer